

(ग) और (घ). उत्तराखण्ड को कोई और नया पन-विजली स्कीम इस समय केन्द्रीय सरकार के विचाराधीन नहीं है।

Avoidance of Double Taxation

1120. Shri S. E. Damani:
Shri M. Sudarsanam:

Will the Minister of Finance be pleased to state:

(a) whether any agreements for avoidance of Double Taxation between India and Foreign Countries have been concluded during the year 1966-67; and

(b) if so, the details thereof?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) During the year 1966-67, a comprehensive agreement for the avoidance of double taxation of income was concluded between India and Greece. The agreement is based on the principles followed by India in similar agreements with several other countries. It provides, in substance, that the country where the income arises will be primarily entitled to tax that income and the country in which the taxpayer is resident will not charge tax on such income, although it may take it into account for the purpose of determining the rate at which tax is to be charged on the taxpayer's other income. In India, the agreement will be effective for the assessment year 1964-65 and later years.

राजस्थान में होमियोपैथी

1121. श्री मोहन स्वच्छन्द :
क्या स्वास्थ्य एवं परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को राजस्थान सरकार द्वारा तैयार किये गये एक विधेयक की जानकारी है कि जिसमें होमियोपैथी को

धन्य चिकित्सा प्रणालियों के समानान्तर लाने का उपबन्ध है; और

(ख) यदि हाँ, तो क्या सरकार का विचार इस मामले में कोई केन्द्रीय कानून पुरःस्थापित करने का है ?

स्वास्थ्य तथा परिवार नियोजन मंत्री (डा० जीपति चन्द्रशेखर): (क) राजस्थान सरकार ने सूचना मांगी गई है और उसे यथा-समय सभा पटल पर रख दिया जाएगा।

(ख) भारतीय चिकित्सा पद्धतियों की, जिनमें होम्योपैथी भी शामिल है, एक केन्द्रीय परिषद स्थापित करने का विचार है। प्रस्तावित परिषद की स्थापना के लिये जो कानून बनना है उसके प्रारूप के विवरण तैयार करने के लिये एक समिति बनाई जा रही है।

Ruby Insurance Co.

1122. Shri Madhu Limaye:
Shri S. M. Banerjee:
Shri George Fernandes:
Dr. Ram Manohar Lohia:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 2247 on the 24th November, 1966 and state:

(a) whether the Income-tax authorities have in the course of their assessment of the Ruby Insurance Co. found any evidence of their connection with the Birla Group;

(b) whether the Commissions have been appropriated by the Company on the Insurance business of the Birla Group in an irregular manner; and

(c) if so, the action taken against the Company under the various laws in force?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):

(a) Yes, Sir.